

Misc. CrI. (bail) Case No. 400/2020

26-11-2020

Seen the petition filed U/s.438 of Cr.P.C. seeking pre-arrest bail by the accused/petitioner namely Dhrubajyoti Mahanta apprehending arrest in connection with Tezpur P.S. case No. 1887/2020 (corresponding G.R. Case No. 3080/2020) U/s 394 of I.P.C.

I have perused the order dated 10-11-20 whereby an interim relief of pre-arrest bail was granted to the accused/petitioner for the reason stated in the aforesaid order. I have also gone through the order dated 23-11-20 whereby the accused/petitioner was asked to physically appear before this Court and he has so appeared today. I have also heard Id. counsel for both the sides and perused the materials available in the case diary.

After considering all the aforesaid materials I am fully satisfied that custodial detention/interrogation of this accused/petitioner cannot be said to be necessary for the purpose of this case. Consequently, the interim relief of pre-arrest bail granted to the accused/petitioner vide order dated 10-11-20 is hereby made absolute on the following conditions :

- (1) That the accused/petitioner shall extend full cooperation whenever asked for by the investigating officer.
- (2) That the accused/petitioner shall not leave the jurisdiction of this Court for a period of two months from today in the interest of investigation.
- (3) That the accused/petitioner shall not directly or indirectly induce, intimidate or otherwise influence any of the witnesses of this case.

Let the case diary be sent back.

Misc. case stands accordingly disposed of.

(N. Akhtar)

Additional Sessions Judge

Sonitpur, Tezpur

Sonitpur, Tezpur

1 read
23-11-20